

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RAJ TRANSMISSION ENGINEERING LIMITED

RELEVANT PARTICULARS

1.	Name of the Corporate Debtor	Raj Transmission Engineering Limited
2.	Date of incorporation of Corporate Debtor	27.02.2006
3.	Authority under which Corporate Debtor is incorporated / registered	ROC - Chandigarh
4.	Corporate Identity No.	U45202CH2006PLC029824
5.	Address of the Registered Office and Principal Office of Corporate Debtor	Plot No. 705, Industrial Area, Phase 1, Chandigarh, U.T. Chandigarh
6.	Insolvency Commencement date	07.10.2022 (Order received on 10.10.2022)
7.	Estimated Date of Closure of Insolvency Resolution Process	05.04.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Vivek Kumar Arora Regd No. IBBI/IPA-001/IP-P00122/2017-18/10264
9.	Address and E-mail of the Interim Resolution Professional, as registered with the Board	House No. 629, Sector 16-D, Chandigarh. ip.vivekarora@gmail.com , vivekkrarora1@gmail.com
10.	Address and E-mail to be used for correspondence with the Interim Resolution Professional	ip.rajtransmissionengineering@gmail.com
11.	Last Date for Submission of claims	21.10.2022
12.	Classes of creditors, if any, under Clause (b) of Sub-Section (6A) of Section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of Creditors in a class (Three names for each class)	Not Applicable
14.	Relevant Forms and Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads Physical Address: NOT APPLICABLE

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Raj Transmission Engineering Limited on 07th of October 2022.

The creditors of Raj Transmission Engineering Limited are hereby called upon to submit their claims with proof on or before 21.10.2022 to the interim resolution professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 10.10.2022
Place: Chandigarh



Vivek Arora
Vivek Kumar Arora
Resolution Professional